

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:54
ANSWERED ON:24.11.2014
PERFORMANCE OF JUDGES
Kaswan Shri Rahul

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any mechanism available to monitor the work performance of the Judges including those of the Supreme Court of India, High Courts and Session Courts;
- (b) if so, the details thereof;
- (c) if not; whether the Government is considering the setting up of work performance commission to monitor the performance of Judges;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken by the Government to involve a scientific method of performance appraisal of judicial officers by setting a measurable performance standard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) & (b): The mechanism to monitor the work performance of the Judges including those of the Supreme Court of India, High Courts and Session Courts is administered by the judiciary and not by the Government.
- (c) to (e) There is no proposal in the Government to set up a work performance commission to monitor the performance of the Judges as this is within the purview of the judiciary. As per the Policy and Action Plan of the National Court Management System (NCMS), available on the website of the Supreme Court of India, proper and regular maintenance of Annual Confidential Reports of members of subordinate judiciary is in the interest of judiciary keeping in view the observations of the Supreme Court of India in the matter of Registrar General, Patna High Court Vs Pandey Gajendra Prasad & Others (Civil Appeal No.4553 of 2012).